

Sheriff's proclamation of sale. (Rule 585)

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

Whereas by a decree made in the above suit it was ordered that
And whereas by a warrant of sale dated the day of 19
, the Sheriff of Bombay was directed to sell the right, title and interest of the judgment-
debtor in the following lands and premises namely:-

(Description of the property)

(Include the revenue assessment if the property to be sold is an interest is an estate or
a part of an estate paying revenue to Government).

Now it is hereby proclaimed and notified that on the day of
..... 19 , at O'clock in the noon,
the Sheriff of Bombay will under and by virtue of the said warrant of sale put up
for sale, by public auction (on the premises or at) to the highest bidder
and without reserve the right, title and interest of the said in the said
lands and premises or in so much thereof as may be necessary for the satisfaction of
the said decree, costs of execution and the Sheriff's poundage, provided that it shall
be in the discretion of the Sheriff to decline acceptance of the highest bid when the price
offered appears so clearly inadequate as to make it advisable to decline acceptance.

The following is a list of the rights, interests, charge and claims to which the said
lands and premises are supposed to be liable.

(List of claims)

Intimation is given that the Court does not warrant the correctness of the above
description of the premises nor the title of the said
to the same or any interest therein.

Should the said have no saleable interest whatever in any lot to be
sold in accordance with this proclamation any sum paid by the purchaser by way
of full or part payment for the same will be repayable to the purchaser.

The abovementioned execution creditor has (or has not, as the
case may be) permission to bid at the sale.

The person declared to be the purchaser shall pay immediately after such,
declaration a deposit of twenty five per cent on the amount of the purchase money
to the Sheriff and in default of such deposit, the property shall forthwith be put up

again for sale. The balance of the purchase-money together with the amount of stamp-duty payable on the sale certificate to be issued by the Court shall be paid by the purchaser to the Sheriff on or before the thirtieth day after the sale. In default of payment of the balance of the purchase-money and the amount of stamp-duty within such period, the deposit may, if the Court thinks fit, after defraying the expenses of the sale, be forfeited to Government and the property shall be resold and the defaulting purchaser shall forfeit all claim to the property or to any part of the sum for which it may subsequently be sold. The sale will not become absolute until confirmed by the Court.

For further information and conditions of sale application should be made to the office of the Sheriff.

Dated this day of 19 .

Sheriff